## CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

OA NO.69/2007 Wednesday this the 31st day of January, 2007.

## CORAM:HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

A.Abdul Kader, K.P.Nivas, P.O.Anayiduku, Thana,Kannur District.

... Applicant

By Advocate Ms.C.C.Jancy for Mr.P.M.Pareeth

V/s.

- 1. Southern Railway represented by its General Manager, Head Quarters Office, Park Town, Chennai-3.
- 2. General Manager(P), Southern Railway, Park Town, Chennai-3.
- 3. Chief Track Engineer, Southern Railway, Head Quarters Office, Personnel Branch, Park Town, Chennai-3.
- Senior Divisional Personnel Officer, Southern Railway, Park Town, Chennai – 3.
- Union of India represented by Secretary,
   Ministry of Railways, Rail Bhavan,
   New Delhi.

  ... Respondents

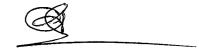
By Advocate Ms.P.K.Nandini

The application having been heard on 31.1.2007 the Tribunal delivered the following on the same day.

Hon'ble Mr.N.Ramakrishnan, Administrative Member

(ORDER)

The case of the applicant is that he was removed from service way back in 1986 and the terminal benefits if any due have not been paid



so far. He sent Annexure A-2 representation dated 5/1/2001 followed by Annexure A-3 dated 10/7/2006 which was followed by an Advocate notice vide Annexure A-4 dated 14/9/2006. He has not received any reply to any one of these representations. Though it is a pretty long time during which the applicant was inactive in securing his due payments, the human angle should also deserves consideration in his case where a retired person is in dire need of his dues.

- 2. In the above circumstances, a direction is issued to the General Manager, Southern Railway to duly consider Annexure A-4 and dispose it of within a period of two months from the date of receipt of copy of this order. With this the OA is disposed of. No costs.
- 3. Copy of the order be given to parties today.

N.RAMAKRISHNAN ADMINISTRATIVE MEMBER

abp